

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEWDELHI

OA No.478 of 2023

IN THE MATTER OF:

Virender Tyagi

.....Petitioner

Versus

State of Haryana & others

..... Respondent(s)

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
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OA No. 478 of 2023

In the matter of ...

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Vs

State of Haryana and Others

...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 2 I.E MUNICIPAL
CORPORATION, GURUGRAM**

1. That the subject OA is pending before the Hon'ble Tribunal and is fixed on 19.03.2024.
2. That present OA has been filed for Protection of the water body at Sector-47, Gurugram.
3. That as per latest Jamabandi for the year 2018-19, category of land falling under Khasra No.6//26 (19K-16M) of Village Fatehpur Jharsa, Gurugram is Johad.
4. That land in question has been developed as water body in coordination with Gurugram Development Authority through an NGO namely 'SEEDS' after fencing of the area measuring 19k-16M. This developed area includes water body, footpath around water body, open Gym and Benches. GMDA has provided connection for supply of treated water from STP at Behrampur.



Photographs dated 15.03.2024 & 18.03.2024 are annexed herewith as **Annexure-R/1**.

In view of the submissions made herein above, it is prayed that present reply be taken on record.

Date: 18.03.2024
Place: Gurugram


Executive Engineer (Horticulture),
Municipal Corporation,
Gurugram



